

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

FRIDAY, THIS THE 20th DAY OF APRIL, 2007.

QUORUM : HON. MR. JUSTICE KHEM KARAN, V.C.

HON. MR. K.S. MENON, A.M.

ORIGINAL APPLICATION NO. 182 OF 2006.

Surendra Nath Verma, Son of, Late Dayanand Verma,
Resident of, Railway Qr. No.172-D, A.E.N. Colony,
Varanasi Northern Railway.

..... Applicant.

Counsel for applicant: Shri V.K. Srivastava.

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Lucknow Division, Northern Railway, Lucknow.
3. Senior Divisional Personnel Officer, Northern Railway, Lucknow.
4. Senior Divisional Operating Manager, Northern Railway, Lucknow.
5. N.K. Srivastava, Son of, R.S. Srivastava, Guard, Northern Railway, Lucknow.
6. A.K. Pandey, Son of, Kanhaiya Lal, Guard, Northern Railway, Lucknow.

..... Respondents.

Counsel for Respondents: Sri Anil Kumar Dwivedi.

ORDER

BY HON. MR. JUSTICE KHEMKARAN, V.C.

Shri Dwivedi has stated that he has written to the authorities concerned as many as six times for sending parawise narrative or issuing detailed instructions so that the reply may be filed but no response has come so far so he could not prepare and file the reply. He said that last letter was sent on 13.1.2007 by speed post.

2. Shri Srivastava, counsel for the applicant has stated that the applicant Surendra Nath Verma was declared successful in C.H. Course P-3 (Guards

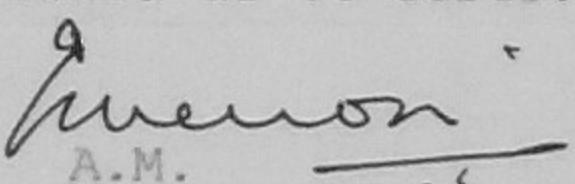
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promotion) as is evident from Annexure-3 and was to be promoted to the post of Senior Guard (Goods) on the basis of the said result. Shri Srivastava says that though the applicant stood first in the said test but was given posting as late as on 9.1.1992 but Shri A.K. Pandey and Nirmal Kumar Srivastava, (who were also declared successful in the said test), were given posting earlier to the applicant and with the result, the applicant was shown junior to them in the seniority list of the cadre of Senior Guard (Goods). He says that he has given representation to the D.R.M., copies of which are Annexures-8 & 9 for restoring his seniority but nothing has been done so far.

3. In the circumstances, we think that it would be appropriate if the D.R.M. concerned is asked to dispose of the said representations of the applicant in accordance with rules/guidelines on the subject, within a specified period. In case, the applicant remains aggrieved even after disposal of his representation, he can very well approach this Tribunal for redressal of his grievances.

4. The O.A. is accordingly disposed of with direction to the Respondent No.2 to consider and dispose of the representations (Annexures 8 & 9) of the applicant in accordance with rules/guidelines within a period of three months from the date a copy of this order together with the copy of the O.A. is placed before him.

No order as to costs.


A.M.

V.C.

Asthana/-